

Retrenchment of the following number of workers has not yet been effected: —

Argada	29
Jarangdih	30
Bhurkunda	112
Kargali	1,633
Giridih	2,010
Talcher	271
Deulbera	60
TOTAL	4,145

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL, 1953.

SECRETARY: Sir, I have to report "to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Industries (Development and Regulation) Amendment Bill, 1953, which has been passed as amended by the House at its sitting held on the 5th May, 1953."

Sir, I lay the Bill on the Table.

PAPERS LAID ON THE TABLE.

CAPITAL AND REVENUE RECEIPTS AND EXPENDITURE OF THE DELHI STATE ELECTRICITY BOARD FOR 1953-54

THE DEPUTY MINISTER FOR PLANNING & IRRIGATION AND POWER (SHRI J. S. L. HATHI) : Sir, I beg to lay on the Table a copy of a Statement of the estimated capital and revenue receipts and expenditure

of the Delhi State Electricity Board for the year 1953-54, as required by sub-section (3) of section 61 of the Electricity (Supply) Act, 1948. [Placed in the Library. See No. S-39/53.]

REPORT OF THE TARIFF COMMISSION ON CONVERSION CHARGES FOR BARS AND RODS AND FAIR RETENTION PRICE OF ELECTRIC FURNACES.

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : Sir, on behalf of the Minister for Commerce and Industry, I beg to lay on the Table a copy each of the following papers, as required by sub-section (2) of section 16 of the Tariff Commission Act, 1951. [Placed in the Library. See No. IV R. 38(4).] : —

- (i) Report of the Tariff Commission on the conversion charges for Bars and Rods and the fair retention price of electric furnace billets produced by the Registered Re-Rollers.
- (ii) Ministry of Commerce and Industry Resolution No. 3-T (2)/51, dated the 22nd April 1953.
- (iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section.

THE DELHI ROAD TRANSPORT AUTHORITY (AMENDMENT) BILL, 1953

SHRI D. P. KARMARKAR: Sir, on behalf of the Deputy Minister for Transport, I beg to move for leave to introduce a Bill to amend the Delhi Road Transport Authority Act, 1950.